

SHRI K. LAKKAPPA: I introduce the Bill.

CASTE SYSTEM ABOLITION BILL*

SHRI K. LAKKAPPA (Tumkur): I beg to move:

"That leave be granted to introduce a Bill to provide for abolition of caste system and to put a ban on expression of caste after the name."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for abolition of caste system and to put a ban on expression of caste after the name.

The Motion was adopted.

SHRI K. LAKKAPPA: I introduce a Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 101 and 190)

SHRI K. LAKKAPPA (Tumkur): I beg to move:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

SHRI K. LAKKAPPA: I introduce the Bill.

INDIAN FISHERIES (AMENDMENT) BILL*

(Amendment of sections 3, 4, etc.)

DR. VASANT KUMAR PANDIT (Rajgarh): I beg to move:

"That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Fisheries Act, 1897."

The Motion was adopted.

DR. VASANT KUMAR PANDIT: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Bapusaheb Parulekar—absent.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Amendment of section 53, etc.)

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The Motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

MR. DEPUTY-SPEAKER: Mr. R. P. Yadav—absent.

15.38 hrs.

CONSTITUTION (AMENDMENT) BILL—Contd.

(Amendment of Eighth Schedule)

by Shri Chitta Basu:

MR. DEPUTY-SPEAKER: Now, we take up further consideration of the

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